

Progress report of last two quarters (October 1, 2023 to March 31, 2024)

Sr. No	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
1	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	<ul style="list-style-type: none"> Board had appointed Gujarat Environment Management Institute (GEMI) to carry out the Inventorization of e-waste generated in the State. GEMI had submitted the report to Board in March-2020; the same is submitted to CPCB via letter dated 12/10/2020. With regard to E waste Rules 2022, it is requested to CPCB, New Delhi to provide a detailed methodology to carry out inventorisation so as to maintain the uniformity across the states.
2	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	<ul style="list-style-type: none"> Board has published public notice in English/Gujarati of E-waste Rules, 2022 for awareness regarding Extended Producer Responsibility and to ensure compliance of E-waste Rules, 2022. Total 329 producers have applied on CPCB's EPR Portal so far. Board has also allotted work order to Gujarat Environment Management Institute (GEMI) dated: 27/03/2024 for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022.

3	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	<ul style="list-style-type: none"> • There are 31 authorized E waste recyclers in the state. • A study of capacity verification of 15 Recyclers in the state was conducted through National Productivity Council (NPC), Gandhinagar during last three months and report shall be submitted soon. • Further, a webinar was arranged with NPC, Gandhinagar with all the Regional Officers and technical staff of the Board on dt: 26.04.2024 for deliberations of outcome of study conducted by NPC. The Regional Offices are informed to carry out physical verification of the remaining E-waste Recyclers as per NPC study.
4	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	<ul style="list-style-type: none"> • Regular drives through regional officers are conducted. • Regional officers are once again informed vide email dt: 29.01.24 to carry out drives to identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas • There are no illegal hotspot pertaining to E-waste recycling activities or any informal sectors are reported so far.
5	Facilitate collection and disposal of e-waste	SPCBs/PCCs/District Administration/CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	<ul style="list-style-type: none"> • Published notices in various newspaper dt. 04/01/2024 in English and Gujarati for E-waste entities for EPR registration & channelization of E-waste to authorized recyclers • GPCB has informed Urban Department to ensure compliance under of E-Waste (Management) Rules: dated: 2/1/2024 for proper channelization of E-waste to registered

				<p>recycler and refurbisher</p> <ul style="list-style-type: none"> • In last six months, conducted 7 e- waste collection drives and awareness programs reaching 450 individuals within the state. • Informed all Regional Offices to carry out region wise awareness programs • It is planned to conduct 18 Region wise awareness programs in each districts during June-July 2024 in coordination with GEMI
6	Governance framework for monitoring compliance	SPCBs/PCCs/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	<ul style="list-style-type: none"> • Under Hon'ble NGT matter 606/2018, a district level committee is already framed. E waste related compliance is also reviewed time to time in said committee. • Regional offices are conducting inspections of dismantlers/recyclers time to time and actions are taken based on the inspection reports. • In last six months about 21 notices has been issued to recyclers to ensure compliance of E waste Rules 2022.
7	Capacity building at district/State/CPCB level	SPCBs/PCCs/District Administration/CPCB	Special workshops to educate functionaries in government /NGOs be run over one year.	<ul style="list-style-type: none"> • The details of IEC activities conducted during 23-24 is attached as Annexure-2 • GPCB has arranged a workshop for all the stakeholders for

8	IEC plan be firmed up and executed	SPCBs/PCCs/District Administration/CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<p>capacity building and awareness under E waste Rules in June 23.</p> <ul style="list-style-type: none"> • In addition, GEMI has been allotted for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022. It is planned to conduct 18 Region wise awareness programs in each districts during June-July 2024.
9	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	<ul style="list-style-type: none"> • With regard to capacity verification, during last six months 15 e waste recyclers have been visited for compliance verification jointly by concerned Regional offices and representative of National Productivity Council. The detailed report along with observation and outcome of the study will be submitted soon to CPCB. • Regular drives for identification of informal sectors through our regional offices are being conducted. • GEMI has been allotted for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022

Part II: Compliance to Hon'ble NGT order dated 15.01.2021

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	<ul style="list-style-type: none"> • Regular inspection drives are being conducted to identify informal/hotspots of illegal dismantling/recycling to prevent damage to the environment and public health • There are no any hotspot/ informal sectors /areas pertaining to illegal dismantling/ recycling activities are reported so far. • In future also such drives will be conducted at frequent interval and if any such units are identified, appropriate actions will be initiated against informal/ illegal entities as and when identified.

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GUJARAT POLLUTION CONTROL BOARD, GANDHINAGAR

